

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "E" NEW DELHI**

**BEFORE SHRI AMIT SHUKLA, JUDICIAL MEMBER  
AND  
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER**

I.T.A. No.604/DEL/2019  
Assessment Year: 2009-2010

Ratnashri Buildtech P. Ltd., 43, Deerwood Unitech Nirwana, Sector-50, South City-II, Gurgaon.	vs.	DCIT, Central Circle-1, Faridabad.
TAN/PAN: AADCR8863Q		
(Appellant)		(Respondent)

Appellant by:	Shri Kapil Goel, Adv.		
Respondent by:	Ms. Pramila M. Biswas, CIT-DR		
Date of hearing:	28	06	2021
Date of pronouncement:	28	06	2021

**ORDER**

**PER B.R.R. KUMAR, AM**

The aforesaid appeal has been filed by the assessee against the impugned order dated 30.11.2018, passed by Ld. Commissioner of Income Tax (Appeals)-III, Gurgaon for the Assessment Year 2009-10.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. The ld. counsel for the assessee, vide its letter dated 23.06.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax

arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the Open Court on 28<sup>th</sup> June, 2021**

Sd/-

Sd/-

**[AMIT SHUKLA]**

**[JUDICIAL MEMBER]**

DATED: 28/06/2021

PKK:

**[B.R.R. KUMAR]**

**[ACCOUNTANT MEMBER]**